

**Title:** Need to waive off the condition of 5 per cent limit of employment to the dependants of deceased Central Government employees appointed on compassionate grounds.

SHRI P. RAJENDRAN (QUILON): There is a provision in the Central Government Rules to give appointments on compassionate grounds to the wards of Central Government employees died in harness. This is limited to five per cent of the recruitment. By and large the wards are employed in those departments in which the official was working when he died.

Since the recruitment is almost nil or very minimal in most of the departments, the wards of the expired officials are not at all considered for compassionate appointment. Five per cent of the recruitment does not count for anything when there is no recruitment or only very less recruitment. In each and every department there are hundreds of applications pending requesting for appointment on compassionate ground.

In the present circumstances, when large recruitment is not taking place, it is necessary that the five per cent condition should be removed. Since the order is based on a Supreme Court judgement, the Government should take necessary steps to get the rules changed through legislation.